

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PATNA BENCH, PATNA.

OA - 342 of 1996

Sri Ram Chhabila Singh Applicant.

Vs.

Union of India & Ors. Respondents.

Counsel for the applicant. : Shri A.K. Agrawal, Advocate.

ORDER

11.11.8.97. Hon'ble Mr. Justice V.N. Mehrotra, V.C. :-

Heard learned counsel for the applicant. This OA has been filed with ^{the} prayer that the respondents be directed to treat the applicant as confirmed/regularised employee vide letter dated 5.5.1978 or regularise his services. It has further been prayed that the applicant be permitted to sign the attendance register and he should be paid arrears of salary and allowances. The learned counsel for the applicant admits that the applicant is not working since the year 1976. It is stated that the applicant repeatedly filed representation and then he approached Patna High Court by filing a writ petition in the year 1994. The writ petition was dismissed on 22.2.96 as withdrawn as the matter was cognizable by the Central Administrative Tribunal. The present application has been filed on 10.9.96. It is obvious that the ~~app~~ present application is hopelessly barred by limitation not by one or two years but by nearly ¹⁸ ~~20~~ years. In the circumstances, the OA is rejected as being barred by limitation.

V.N. Mehrotra
/CBS/

(V.N. Mehrotra)
Vice-chairman